Bill No. 157 of 2024

THE MENSTRUAL BENEFITS BILL, 2024

By

Dr. Kadiyam Kavya, M.P.

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to provide certain facilities at work place to female employees during menstruation and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Menstrual Benefits Act, 2024.

Short title and commencement.

- (2) It shall come into force on such a date, as the Central Government may,by notification in the official Gazette, appoint.
 - 2. It applies, in the first instances,—

Application of the Act.

(a) to every establishment being a factory, mine or plantation including any such establishment belonging to Government and to every establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances;

(b) to every shop or establishment within the meaning of any law for the time being in force in relation to shops and establishments in a State, in which ten or more persons are employed, or were employed, on any day of the preceding twelve months:

Provided that the State Government may, with the approval of the Central Government, after giving not less than month's notice of its intention of so doing, by notification in the Official Gazette, declare that all or any of the provisions of this Act shall apply also to any other establishment or class of establishments, industrial, commercial, agricultural or otherwise;

(c) to every woman who is self-employed or working in the unorganized sector or in establishments where less than ten persons are employed.

Definitions.

- 3. In this Act, unless the context otherwise requires,—
- (a) "appropriate Government" means, in relation to an establishment being a mine, or an establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances, the Central Government and in relation to any other establishment, the State Government;
 - (b) "establishment" means—
 - (i) a factory;
 - (ii) a mine;
 - (iii) a plantation;

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- (*iv*) an establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances;
 - (v) a shop or establishment; or
- (vi) as establishment to which the provisions of this Act have been declared under section 2 to be applicable;
 - (c) "menstrual benefit" means the benefits referred to in section 4;
 - (d) "prescribed" means prescribed by rules made under this Act;
- (e) "wages" means all remuneration paid or payable in cash to woman, if the terms of the contract of employment, express or implied, were fulfilled and includes—
- (1) such cash allowances (including dearness allowance and house rent allowance) as a woman is for the time being entitled to;
 - (2) incentive bonus woman; and
- (3) the money value of the concessional supply of foodgrains and other articles, but does not include—
 - (i) any bonus other than incentive bonus;

(ii) over-time earnings and any deduction or payment made on account of fines:

- (iii) any contribution paid or payable by the employer to any pension fund or provident fund for the benefit of the woman under any law for the time being in force; and
 - (iv) any gratuity payable on the termination of service; and
- (f) "woman" means a woman employed, whether directly or through any agency, for wages in any establishment of any student in or above class VII.

Right to payment of Menstrual Leave.

4. Every woman—

(a) who is working as an employee in any establishment registered with the appropriate Government; or

(b) who is a student in or above Class VII in any school recognized by the appropriate Government,

shall be entitled to paid leave or leave from the school, as the case may be, for four days during her menstruation:

Provided that if a woman employee undergoing menstruation opts to work instead of taking leave, she shall be paid overtime allowance at such rate and in such 10 manner as may be prescribed.

5. Every woman employee working in the establishment during her menstruation Regulation of working shall be entitled to thirty minutes of rest period twice a day for not more than four days during menstruation in a month.

hours during Menstruation.

6. Every establishment having fifty or more employees shall have the facility 15 of crèche within such distance as may be prescribed, either separately or along with common facilities.

Establishment to have crèche facility.

7. Every establishment shall intimate in writing and electronically to every woman at the time of her initial appointment regarding every benefit available under this Act.

Duty of establishment to inform the benefits.

8. Every woman shall have a right to self perception of her menstruation, in accordance with the provisions of this Act.

Recognition of Menstruation.

9. Notwithstanding anything contained in this Act, the Internal Complaints Committee constituted under the Sexual Harassment of Women at Workplace (Prevention, Prohibition, and Redressal) Act, 2013 or similar Grievance Redressal Committees constituted within the establishment shall address the grievance pertaining to menstrual leave within the establishment.

Redressal.

Punishment.

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10. Whoever,—

- (a) denies leave to a woman during her menstruation; or
- (b) obstructs a female employee from entitlement of menstrual leave; or
- (c) denies or discontinues prescribed rest and recreation facilities to the women during her menstruation,

shall be punishable with imprisonment for a term which shall not be less than one month but which may extend upto three months and with fine which shall not be less than Rupees ten thousand but which may extend to fifty thousand Rupees.

11. (*I*) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power to make

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be 45 without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

Women, the biological equal half in the procreation of human beings, had been confined to just that for millenniums and even in that they had no autonomy. When they broke socio-cultural shackles and went on to govern countries, fight wars and excel in professions, these few exceptions were considered as enough representation. Society is content with the minimal representation of women in different spheres, even though they constitute half the population of the country. Women have been made vulnerable by the social construct of patriarchy, leading to their exclusion in every other social space. Unless we account for these inequalities and deconstruct patriarchal notions, we will fail in our constitutional mandate to ensure everyone's right to access justice.

There have been repeated calls in the country for additional labour law amendments to give female employees better working conditions. There has been a strong push for women to be entitled to paid leave during their periods, and the menstruation leave movement has gathered steam across the country. In addition, there have been requests for facilities for rest at work and for intermediate breaks during menstruation during the working day in India. Many women, the media, and civil society organizations have started talking about the challenges of menstruation and calling for paid time off.

According to a research conducted at University College London revealed that the menstrual cramping pain is as "almost as bad as having a heart attack". Given the biological complexity of females and the intense pain they have to suffer, they shall have the right to be entitled with leave during menstruation. In addition, women are least productive in terms of job during the menstruation, specially on the first and the second day of the menstrual cycle due to unmanageable discomforts. Thus, it may not be much fruitful to the employers in terms of production. Therefore, with both the perspectives of the female employees as well as the employers, menstrual leave is desirable.

The Bill, therefore seeks to entitle female employees with paid menstrual leave for two days. It also seeks to provide better facilities for rest at the workplace during menstruation.

Hence this Bill.

New Delhi; August 7, 2024

KADIYAM KAVYA

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 11 of the Bill empowers the appropriate Government to make rules for carrying out the provisions of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

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